

**THE
PARLIAMENTARY DEBATES**
(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

Vol. IX First Day of the Fifth Session of First Parliament of India No. 1

I

2

HOUSE OF THE PEOPLE

Monday, 16th November, 1953

*The House met at Half Past One of
the Clock*

[MR. SPEAKER *in the Chair.*]

QUESTIONS AND ANSWERS

(See Part I)

2-29 P.M.

**DEATHS OF SHRI S. N. BURAGO-
HAIN, SHRI G. RAMACHAR, SARDAR
KARTAR SINGH AND DR.
T. S. S. RAJAN**

Mr. Speaker: I regret to inform the House of the sad and untimely demise of that promising and young colleague of ours, Shri S. N. Buragohain, who died in Calcutta on the 4th October 1953 at the age of 49 years after an operation for appendicitis. He was elected a Member of the Assam Legislative Assembly in 1943 and was Minister for Local Self-Government, Excise and Labour in 1945-46 there. He was elected to the Provisional Parliament in 1950 and was appointed a Deputy Minister in the Ministry of Works, Mines and Power in the same year. He was elected again to Parliament in 1952 and was Deputy Minister, Works, Housing and Supply from May 1952 onwards. He was amiable by nature and devoted to his duties.

503 P.S.D.

I have also to inform the House of the sad demise of three other friends, viz., Shri G. Ramachar, Sardar Kartar Singh and Dr. T. S. S. Rajan. Shri Ramachar who passed away on the 16th October 1953 in Mysore at the age of 59, was a Member of the Provisional Parliament. Sardar Kartar Singh and Dr. Rajan were Members of the old Central Assembly.

We mourn the loss of these friends and I am sure the House will join me in conveying our condolences to their families. The House may kindly stand in silence for a minute to express its sorrow.

*[The House then stood in silence for
a minute.]*

**WITHDRAWAL OF CASE AGAINST
SHRI B. P. SINHA**

Mr. Speaker: I have to inform the House that I have received the following letter from the Munsif Magistrate, 2nd Class, Monghyr:

"Dear Mr. Speaker.

I am to inform you that Shri Banarsi Prasad Sinha, Member of the House of the People from Monghyr District was tried before me on an allegation that he along with others had cut a few Sal trees from a Protected Forest. The Bihar State has now withdrawn the case and I have accorded sanction under section 494 Cr. P. C. and thus he has been acquitted."